

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3650
ANSWERED ON:19.08.2003
REVENUE LAND IN A & N
BISHNU PADA RAY;NEPAL CHANDRA DAS

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total area of revenue land that was originally available in Andaman and Nicobar Island;
- (b) the area of revenue land has so far been allotted to Government Department, PRIs registered Settlers including Pre-1942 old inhabitants, Central Government Departments and Defence etc. since inception of Revenue Department, Tehsil-wise;
- (c) the area of revenue land is under encroachment, Tehsil-wise;
- (d) the number of notices issued for eviction from the Revenue land in Andaman and Nicobar alongwith present status thereof;
- (e) the area of revenue land was available in each Tehsil as on 30th June, 2003 in Andaman and Nicobar;
- (f) the area of revenue land is free from any encumbrance in each Tehsil as on 30th June, 2003 in Andaman and Nicobar;
- (g) whether the Government propose to take back the unutilised revenue land from the Defence Department; and
- (h) is so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONS AND PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK)

- (a): There was approximately 780 sq. kms. of revenue land originally available in Andaman District and 44 sq. kms. in Nicobar District.
- (b)to(f): The information is being collected and will be placed on the Table of the House.
- (g): No, Sir.
- (h): Does not arise.